

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 8485 - JK (LD) of 2025

DATED: - 21 - 07 - 2025

Sanction is hereby accorded to the appointment of Officer's of Finance Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh /Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)**

Secretary to Government

Dated:- 21- 07 - 2025

No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Finance Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 8485 - JK(LD) of 2025 dated 21.07.2025.

S No.	Title of the Case	OIC	
1.	WP(C)No.735 /2025 Varun Gupta Vs UT of Mil(and Others	Ms. Rupali Vaid.	Excise and Taxation Officer, Jammu South.
2.	WP(C)No.724 m/2025 Akhil Sharma Vs UT of MK and Others	Virender Kumar.	Excise and Taxation Officer, Doda-KishtwarRamban range.
3.	WP(C) No.414/2025 M/s White Way Bar & Restaurant Vs UT of J&K and Others	Mr. Mudasir Nazir	Excise and Taxation Officer, Kathua
4.	WP(C) No.709 /2025 Ankit Gupta Vs UT of J&K and Others	Mr. Mudasir Nazir	Excise and Taxation Officer, Kathua
5.	WP(C)No.708 /2025 Sandeep 2025 Kumar Gupta Vs UT of J&K and Others	Mr. Mudasir Nazir	Excise and Taxation Officer, Kathua
6.	WP(C)No.376 /2025 2025 Amit Gupta Vs UT of J&K and Others	Mr. Anil Chandan	Excise and Taxation Officer, Samba.
7.	T.A No.139/2025 2013 Ghulam Rasool Malik Vs State of J&K and Others	Sh. Sanjay. K Bhat	Deputy Excise Commissioner (Executive) Jammu.
8.	Case titled Nazir Ahmad Sheikh vs. UT of J&K and others in WP(C) No.1320/2025	Sh. Zubair Sultan,	Accounts Officer O/ Director General, Local Fund Audit & Pensions

